

**BEFORE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL
O.A NO. 52/2024**

IN THE MATTER OF:

Dr.Ramsharan Tondan

...APPLICANT

Versus

State of Chhattisgarh & Ors.

....RESPONDENT

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Filed on: 22.04.2024

Place: Delhi



REGIONAL OFFICE
C.G. Environment Conservation Board
New Office Building, Ring Road No.- 2, Tatibandh, Raipur (C.G.)

No ⁴⁵² /TS/CECB/2024

Raipur, dated 22/04/2024

To,

~~The Registrar,~~
National Green Tribunal
Central Zonal Bench, Bhopal (M.P.)

Sub:- Regarding Hon'ble National Green Tribunal, Pricipal Bench, New Delhi Order Dated 15/02/2024 in OA No. 16/2024, Dr. Ramsharan Tondan Vs State of Chhattisgarh and Others.

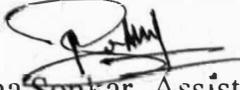
Ref :- Hon'ble National Green Tribunal, Pricipal Bench, New Delhi Order Dated 15/02/2024 in OA No. 16/2024, Dr. Ramsharan Tondan Vs State of Chhattisgarh and Others:

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In compliance to the Hon'ble National Green Tribunal, Pricipal Bench, New Delhi Order as referenced above, a Joint Committee consisting of (i) Ashish Karma, Deputy Collector, Collector Office, District – Mahasamund (C.G.) - Representative of District Magistrate, District – Mahasamund (C.G.), (ii) Dr. Anoop Chaturvedi, Scientist 'B' Regional Directorate, CPCB, Bhopal - Representative of CPCB (iii) Prasanna Sonkar, Assistant Engineer, Chhattisgarh Environment Conservation Board, Tatibandh, Raipur (C.G.) -Representative of CECB is constituted for preparing the factual and action taken report. The committee visited the industry M/s 9M India Pvt. Ltd., located at village – Birconi, Tehsil & District – Mahasamund (C.G.) with the complainant on 14.03.2024. Accordingly, a report has been prepared on the basis of the findings of the committee.

The factual and action taken report duly signed by the members of the committee is enclosed for justification of compliance.

Enclosed :-As above


Prasanna Sonkar, Assistant Engineer
Chhattisgarh Environment Conservation Board,
Tatibandh, Raipur (C.G.)

Reg. No. /TS/CECB/2024 Raipur, Dated / /2024

- Copy to:-
1. Member Secretary, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar for favour of information.
 2. Mr. Abhinay Sharma, Advocate, H-29, First Jangpura Extension, New Delhi for favour of information and necessary action please.
 3. Dr. Anoop Chaturvedi, Scientist 'B' Regional Directorate, CPCB, Bhopal for favour of information and necessary action please.
 4. Mr. Ashish Karma, Deputy Collector, Collector Office, District – Mahasamund (C.G.) for favour of information and necessary action please.

~~Prasanna Sonkar, Assistant Engineer~~
Chhattisgarh Environment Conservation Board,
Tatibandh, Raipur (C.G.)

Joint Committee Inspection Report

In the Matter of

**Original Application No.52/2024
“Dr.Ramsharan Tondan V/s State of Chhattisgarh & Ors.”**

w.r.to

**Hon`ble National Green Tribunal Central Bench
Bhopal order dated 15.02.2024**

**Date of Visit: 14th March 2024
Location: Birkoni, Mahasamund CG**

Inspection Report

In the present case the applicant sent a letter petition to Hon'ble NGT Principal Bench Delhi and intimated about water pollution in community pond caused by M/s 9M India Pvt Ltd in district Mahasamund of Chhattisgarh. Hon'ble National Green Tribunal (PB) take suo-moto cognizance and registered the case as O.A. No. 16 of 2024 "Dr.Ramsharan Tondan V/s State of Chattisgarh & Ors." and vide its order dated 15th February 2024 directed that in para 4 and 5 as under:

4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Chhattisgarh through Chief Secretary, Government of Chhattisgarh, (2) Chhattisgarh Pollution Control Board, through its Member Secretary and (3) District Magistrate, Mahasamund, Chhattisgarh who stand impleaded as respondents No. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 3 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board, the Chhattisgarh Pollution Control Board and the District Magistrate, Mahasamund, Chhattisgarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Chhattisgarh Pollution Control Board will be the nodal agency for coordination and compliance.

Further matter was transferred to Hon'ble NGT Central bench, Bhopal and registered as OA 52/2024. In view of the above direction joint committee visited Birkoni area at Mahasamund on 14th March, 2024 to assess the factual status of allegation made in petition and present status of industrial activity if any. The joint committee comprised of the following officers:

1. Sh. Aashish Karma Dy. Collector Mahasamund Chhattisgarh
2. Dr. Anoop Chaturvedi, Scientist 'B' Regional Directorate, CPCB, Bhopal
3. Sh. Prasanna Sonkar, Assistant Engineer Regional office, CECB, Raipur, Chhattisgarh

To better coordination in the investigation, the committee informed to applicant well in advance regarding the proposed visit. The meeting was held at the office the M/s 9M India Pvt. Ltd. Mahasamund (further referred as Unit) on 14.03.2024. During meeting all committee members and Shri Ramsharan Tondan (applicant) along with his other colleagues were presented and discussed the issues mentioned in the petition. The unit representative Sh. Manish Agrawal is also present there and explained about technical operation of the unit and legal aspects of the case. The relevant issue also discussed with Sh. Umesh Sahu SDM Mahasamund, Sh. Tamradhawaj Sarpanch Birkoni and other local residents during visit. The other officials present during the inspection are Shri. Rupender Kumar, Sci-B CPCB, Sh. Chandra Shekhar Mandai Tahsildar and Shri Sunil Kolhatkar Sr. lab assistant CPCB. The attendance list of officers and other stake holders present during inspection is enclosed as Annexure-01. The main contentions of the petition are wastewater discharge by the Unit.

To find out facts as well as to know the extent of problem, the committee visited the plant premises and visited all Khasra numbers physically which are mentioned in petition and discussed the issue of discharged in their village area if any or any instances of this in the recent past. The major observation of physical survey has been recorded in the form of Panchnama, which is enclosed as **Annexure-02**. After inspection of site committee members again interacted with the applicant, Sarpanch and other local residents to provide further opportunities for providing any other information related to the petition.

GPS location of the unit at Birkoni has been recorded using a mobile-based GPS application. The google map of the site and photographs taken during the inspection are enclosed herewith. The geographical coordinates of unit and its surrounding area is 21°10'49.51"N, 82°03'13.68"E.

The main issues raised in the petition by the Applicant are as under: -

1. Community pond getting polluted due to discharge of waste water by the unit.
2. Rules relaxation in industrial operation.
3. The land allotted to industrial unit is belongs to cultivable land allotted to landless by the government.

The committee made the following observation during site visit on the above-mentioned issues: -

Issue No. 01: Community pond getting polluted due to discharge of wastewater by the unit.

1. The 9M India Limited (Further referred as Unit) was initiated its installation in Sept. 2022 after getting CTE from the CECB, the copy of the CTE is enclosed as Annexure-03 and still unit is under its commissioning stage and no commercial production started by the unit till the date of visit. The unit has not got the CTO from CECB and installed equipment's are being operated only for trail purpose. The written submission given by the unit regarding no commercial production started is enclosed as Annexure-04. It was also observed that at the time of visit the unit was not in operation.
2. As informed by the unit representative Sh. Manish Agrawal that the unit is only associated with pharmaceutical formulation with fully equipped in house analytical laboratory and located near industrial area of Birkoni, Mahasamund. The unit will produce the following items:
 - External Ointment /Cream - External Lotion/Liquid
 - Oral Powder / Liquid / Tablet - Small Volume Parenteral

The production of each category of product is processed in a separate section, which is equipped with the latest machinery. All sections are supported by a centralized quality assurance department which has different segments.

3. The committee and applicant visited all the inside area of production and prominent source of waste water generation inside the unit and observed that vessel washing, backwash water, softener reject and condensate water

from boiler are the main source. As per water balance of the unit 58 KL will be used in process and 12 KL in domestic purpose if unit will operate on its present capacity. The water balance chart is enclosed as Annexure-05

4. The unit has installed the STP of 40 KLD for treatment of domestic water generated from kitchen and toilets etc. The higher capacity STP constructed to cater the future requirement also. The STP is based on MBBR technology and entire treated water will be used for horticulture and inside road cleaning purpose after disinfection by Hypo. The hydraulic testing of STP was completed and all the components functioning properly. During visit committee tested its operation to verify its functionality and it was observed that all the components are functioning properly. The biological sludge of the STP will be utilized as manure inside the plant.
5. The waste water generated from the industrial activity is being treated in ETP. The unit has presently installed the ETP of 20 KLD which is based on chemical settling and aeration process. The installed ETP consist of bar screen, O&G remover, homogenization tank, reaction tank, two stage aeration and settling tank. For tertiary treatment sand and media filter has been installed and treated water is being collected in sump for further utilizing in dual flushing, gardening and possible area of reuse. The unit has installed additional continuous online monitoring system for measurement of pH, TSS, COD and BOD and also provided its connectivity to CECB server to monitor the treated water quality remotely on 24 X 7 basis. The unit has also installed the PTZ camera inside the ETP to monitor its operation and its access also provided to CECB.
6. As the unit has not started its commercial production and only in its commissioning phase hence at the time of visit no constant generation of waste water was observed. During the visit wastewater sample has been collected from the ETP outlet tank in which previously generated effluent, during trail was stored for analysis purpose. The sample is analyzed and analysis results reveals that all the main consented parameters are within the limit and the results are as given below:

Location	pH	TSS	COD	BOD	O&G	Remarks
ETP outlet (generated during	7.12	49	153	23	2.2	No waste water discharge was observed

trial phase)						and CEGB also given ZLD condition to unit in consent
Discharge Std	6.5 to 8.5	100	250	30	10	

The unit has also installed the online effluent monitoring system and the data displayed during visit was also in consonance of lab results. However as per consent condition the unit has to maintain the Zero Liquid Discharge status and unit found complied at the time of visit. The detailed water parameters of ETP outlet analysed in the lab is enclosed as Annexure-06.

7. The prime allegation of the applicant is discharging of waste water by the unit causing water pollution in the community pond, to verify this fact committee has been visited the entire adjacent area of the unit and pond and no such kind of activity of waste water discharge was observed and same has been mentioned in the spot Panchnama which is enclosed as Annexure-02. It was also observed that the same community pond is being used for bathing purpose and the local villagers are not facing any such kind of problem as mentioned in the petition and same was also confirmed from the present Sarpanch. On the contrary the local peoples told to the committee that a local nala or intake source of the community pond carrying the untreated water from the upstream area and this is the main cause of water pollution inside the pond and for that primary in-situ type treatment is required. To assess the water quality of the pond to decide its suitability application, water sample from community pond also collected and later analysed in the lab. The spot parameters i.e. pH-7.17, Conductivity-422 uS/cm and Dissolved Oxygen-8.86 mg/l were measured at site in presence of applicant and values indicate that good condition of water quality of pond at the time of visit and as per CPCB water quality criteria of "Designated Best Use" of surface water it can be used for outdoor bathing. The DBU standard enclosed as Annexure-07. The other water parameters of pond water analysed in the lab are enclosed as Annexure-08 and no abnormal values were observed.
8. Historically, people in Chhattisgarh have a deep connection with their water bodies. A common property of the community, a pond can be used for a multitude of purposes, including irrigation, bathing, washing, domestic use, and for cattle. Ponds are also a habitat for flora and fauna and a source for recharging the groundwater. They mitigate droughts and

act as shock absorbers in flood-prone areas.

9. As alleged, the unit discharging waste water but the unit representative Sh. Manish Agrawal deny for it and informed that the unit has constructed effluent storage tank in 2023 and no water discharged outside, moreover the discharged point has also been close permanently by concrete to avoid any future possibility of incident. It also pertinent to mention that unit has not started its commercial operation till the time of visit. The above facts also confirmed by the resident of the area.
10. The committee collected water sample from the bore well located inside the premises of the unit as demanded by the applicant to assess any contamination in ground water. The water sample later analysed in lab and compared with the drinking water standard IS10500:2012 and all the parameters found within the limit and no abnormal values was observed. The results of ground water analysis are enclosed as Annexure-09. The unit has valid ground water withdrawal permission obtained from CGWB, Raipur and the NOC no. is CGWA/NOC/IND/ORIG/2021/11378 issued on 17.3.2021 and in compliance of NOC condition the unit has installed the ground water recharge arrangements and the supporting document provided by the unit is enclosed as Annexure-10
11. The community pond located at back side of the unit is being used for bathing purpose, however its cleaning is required as it was observed that the solid waste or garbage generated from the village area being dumped at the corner of the pond and stairs (Ghat) made at the pond also found damaged. The matrix of the solid waste indicated that there was a substantial quantity of banned single use plastic accumulated which may also cause of pollution.

Issue No. 02 : Rules relaxation in industrial operation.

The unit has not obtained any relaxation for environmental regulation point of view for its operation because unit has obtained all necessary permission for concerned department mainly CECB and CGWB. The unit has obtained CTE and CECB imposed the stricter condition for establishment of unit which includes prevention of water, air and fugitive emissions. The condition of zero liquid discharged, installation of ETP and STP, installation of air pollution control device, concreting of internal

roads and rain water harvesting is being imposed and unit also complying it as observed.

The unit has also obtained ground water withdrawal permission from CGWB with metering arrangements and recharging arrangements. Hence allegation made in petition regarding giving relaxation in rules for installation of unit found incorrect by the committee.

Issue No. 03: The land allotted to industrial unit is belongs to cultivable land allotted to landless by the government.

As per the record and report submitted by Tahsildar, Mahasamund it came to know that the land is diverted for industrial purpose and belongs to Sh. Manish Agrawal, the report given by the Collector office of Mahasamund CG is enclosed as Annexure-11. The report reveals that there is no discrepancies w.r.to land ownership and land use, additionally the unit has also given land diversion document and receipts of tax deposition in state government treasury as a property owner is enclosed as Annexure-12

Conclusion: -

The main allegation of the petition was discharging of waste water in to community pond while verifying the facts it was observed that till the time of visit unit has not started its commercial production moreover, unit has installed excess capacity ETP and STP with additional online monitoring system and PTZ camera and provided its connectivity to CECB for remote monitoring. The unit has made all arrangements for maintaining the zero liquid discharge as per consent condition.

The unit has not got any relaxation from environment law point of view and the unit has been established on diverted land of industrial purpose and found no discrepancies w.r.to land records.

Hence, the facts mentioned in the letter petition are not in consonance with the factual position observed by the committee during site visit and no environmental violation were observed as alleged by petitioner, however for sustainable water quality management of community pond the following recommendation given by the committee as instructed in para 5 of the order dated 15.02.2024 of this case.

Recommendations: -

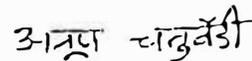
1. The sign boards for cleanliness and no littering on the community pond should be placed by the Panchayat at prominent location as per requirements.
2. The Panchayat may establish a regular maintenance plan throughout the spring and summer months as consistent care will keep community pond in good condition.
3. The unit may repair the damaged stairs of the ghat of community pond under CSR activity through Panchayat.
4. The local administration may also explore the possibility of in-situ treatment system of run-off water before entering in community pond.
5. During spring the season when debris, fallen leaves, twigs, and other detritus, accumulates in ponds at that time remove it in and around from pond to prevent nutrient buildup.
6. Plantation and wooden barricading may be done at the periphery of the pond it will provide protection from stray animals and windblown trash deposition in pond.
7. The pond catchment and storage areas should be protected by Panchayat from any encroachment as it reducing the water availability and quality.
8. Cleanliness drive for removing of single use plastic and other littered material from pond may be organized.



Aashish Karma
Deputy Collector,
Mahasamund, CG



Prashna Sonkar,
Assistant Engineer
CECB, RO Raipur



Dr. Anoop Chaturvedi
Scientist B CPCB, Bhopal

Photograph of the visit



Google view of the unit



Committee with applicant inside the process area of the unit



Unit owner explained about process



ETP area of the unit





OCEMS installed at ETP



STP of the unit



Stack area of the unit



view of community pond



Water sampling with applicant and unit owner



Plastic trash accumulated near pond



Water sampling of pond



GW Sampling from tube

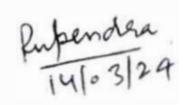
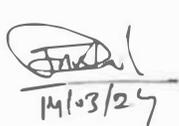


Sampling from ETP outlet



Sampling at Pond

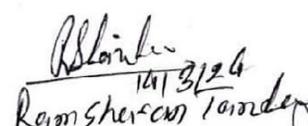
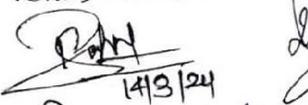
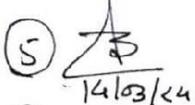
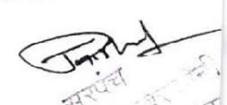
केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा NLT 04 Mo. 52/2024 (CZ) जॉ. रामशरण टैडन एवं अरुण वर्मा स्टेट ऑफ़ दिल्ली सरकार के निरीक्षण हेतु gm India में निम्नलिखित अधिकारी उपस्थित हुए -

- ① जॉ अरुण चतुर्वेदी वैलामिड 'ख' - 
- ② श्री प्रमना सोनकर लघु अमिर्ता 
- ③ श्री आशीष कुमर डिप्टी डलेक्टर महामु-4 
14/03/24
- ④ श्री उमेश साह अ.वि. प्र. महामु. 
- ⑤ जॉ. रामशरण टैडन 
14/03/24
- ⑥ श्री चंद्रशेखर मंडर लघुलीकर महामु. 
- ⑦ श्री सपेन्द्र कुमार वै. 'ख' 
14/03/24
- ⑧ श्री सुनील कुमार गोल्डरकर SLA 
- ⑨  श्री आनंद कुमार लघु अ.वि. प्र. महामु. 
14/03/24

पंचनामा

आज दिनांक - 13.10.2024 को शाम - बिरकोनी, प्लॉट नं. 33, बानि 04 लुमगांव में छत्तीसगढ़ पर्यावरण संरक्षण मंडल - पर्यावरण मन्त्र, नार्थ।

दिनांक - सेक्टर - 19, नया रायपुर - अहल नगर (छ.ग.) - आवेदक - रामधारा टॉउन के आवेदन पर - N.G.T. OA 52/2024 (CZ) सम्बन्धित रामधारा टॉउन और अन्य के आवेदन पर - केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित दल द्वारा - 9 M INDIA का वरक का निरीक्षण किया गया। निरीक्षण दौरान - श्री आशीष कर्मा डिप्टी कलेक्टर महासमुन्द्र, श्री उमेश साहू अनुविभागीय अधिकारी महासमुन्द्र, श्री चन्द्रशेखर मण्डई लहरसीलदार, डॉ अनुप चतुर्वेदी वैज्ञानिक, श्री प्रसन्ना खोन्कर - सहायक अभियन्ता व आवेदक - रामधारा टॉउन, व संस्था - प्रमुख मनीष अग्रवाल की उपस्थिति में आवेदन के अनुसार संयुक्त दल द्वारा निरीक्षण किया गया। निरीक्षण दौरान पंचनामा लेकर किया गया। समिति द्वारा अं उद्योग के पीछे स्थिति निरवरोधी लाभाज का निरीक्षण किया तथा किसी भी तरह का आर्थो गिक जल - निस्कारण नहीं पाया गया। समिति द्वारा लाभाज व शू-जल, E.T.P. के आउट-लेट के जल नमूने संकलन किया गया। सम्बन्धित निरीक्षण के दौरान संयुक्त दल के साथ ग्राम - पंचायत सरपंच श्री लामहवज निषाद भी मौके पर उपस्थित रहे। उनकी उपस्थिति में ही पंचनामा लेकर किया गया।

- ①  14/10/24
Ramsharan Tomdar
- ②  14/10/24
Prasanna Sankar, Assistant Eng., CG Environment Conservation Board
- ③  14/10/24
Dr. Anoop Chaturvedi - A.E.
C.P.C.B.
- ④  चन्द्रशेखर मण्डई लहरसीलदार महा.

सचिव
प्र. 1-पंचनामा
अपद व वि.स. महास



NI- 63 /Raipur/21
Date: - 23/08/2021

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, Sector - 19, Nava Raipur Atal Nagar,
District - Raipur (C.G.) 492002
E-mail - hocecb@gmail.com

No. 3579 /TS/CECB/2021 Nava Raipur Atal Nagar, dated: 23 / 08 /2021

To,

M/s 9M India Private Limited
Khasra Nos. 1446, 1454/1 & 1454/2,
Village – Birkoni, Paraswani Road, N.H. – 06,
Tehsil & District – Mahasamund (C.G.)

Sub: "Permission to Establish" for Formulation of Small Volume Parenteral - 150 Kg Per Year, External Lotion / Liquid - 900 Kg Per Year, Oral Powder – 1,512 Kg Per Year, External Ointment / Cream - 225 Kg Per Year and Oral Liquid - 900 Kg Per Year (Only Formulation Unit).

Ref: Your online application dated: 31/03/2021 and subsequent correspondence ending dated: 29/05/2021(online application no. 6510709).

--: 00:--

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts and after going through your proposal for achieving the effluent and gaseous emission standards, it is to inform you that this Board grants you permission only for establishment for Formulation of Small Volume Parenteral - 150 Kg Per Year, External Lotion / Liquid – 900 Kg Per Year, Oral Powder – 1,512 Kg Per Year, External Ointment / Cream - 225 Kg Per Year and Oral Liquid - 900 Kg Per Year (Only Formulation Unit) at Khasra Nos. 1446, 1454/1 & 1454/2, total area 0.75 ha, Village – Birkoni, Paraswani Road, N.H. – 06, Tehsil & District – Mahasamund (C.G.) subject to fulfillment of the following terms and conditions.

Terms & Conditions: -

1. Industry shall not take any steps regarding establishment, operation and manufacturing of Active Pharmaceutical Ingredients, Bulk Drugs & Intermediates, Synthetic Organic Chemicals & its Intermediates etc. including those products / activities / operations requiring prior environmental clearance under EIA Notification, 2006 (as amended). Industry shall undertake only Drug Formulations Activities. If industry fails to follow the above at any point of time, this permission to establish issued shall be treated as cancelled.
2. Industry shall use biomass as fuel. Wood shall not be used as fuel under any circumstance; failing which, this permission to establish issued shall be treated as cancelled.

3. Industry shall provide adequate facility for treatment of industrial and domestic effluent and shall ensure that the treated effluent quality meet the standards prescribed by Board published in Gazette Notification dated 25.03.88. Industrial effluent shall be treated in effluent treatment plant of adequate capacity. Domestic effluent shall be treated in sewage treatment plant. Treated / un-treated effluent collection tank(s), ETP, STP shall be suitably lined to prevent seepage into ground for avoiding ground water contamination. Treated effluent shall be utilized either in process or for plantation within premises. Industry shall provide arrangement of suitable drains/pipe networks to ensure adequate flow for full utilization of treated effluent inside the premises. Effluent arising from process plants and associated facilities shall not be discharged to the storm water drain. The quality of storm water shall be regularly monitored. Storm water shall be routed through effluent treatment plant. No effluent shall be discharged out of premises under any circumstances. Industry shall not discharge any liquid effluent what so ever generated from various processes, cooling blow down, boiler blow down, RO reject, sewage / sludge, effluent treatment plant etc. into the river or any surface water bodies. Zero discharge condition shall be maintained all the time. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay, otherwise similar alternate arrangement shall be made. Chhattisgarh Environment Conservation Board may further stipulate stringent limit depending upon environmental conditions.
4. Industry shall provide adequate measuring arrangement for the measurement of water utilized in different categories and effluent generated.
5. Industry shall obtain permission for use of ground water for industrial and domestic purpose from Central Ground Water Board / Authority. Industry shall not use ground water for industrial and domestic purpose without obtaining NOC of CGWB.
6. Industry shall install system for continuous monitoring of effluent quality as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD etc.) and shall be connected to CECB / CPCB server. Industry shall also install flow meter. Industry shall submit monitoring report of effluent regularly to the Regional Office, Chhattisgarh Environment Conservation Board, Raipur. Calibration and validation of data shall be carried out of all CWQMS and industry shall ensure availability of real time data in CECB / CPCB server. Industry shall install PTZ cameras at the outlet of the premises with online connectivity.
7. Six piezometers, two upstream of groundwater aquifer, two downstream of aquifer and two within the facility / project shall be installed. Groundwater sample shall be drawn on each of 15th of January, April, July and October every year, (i.e., four times a year) from all piezometers and be analyzed for pH, TDS, BOD, COD and total heavy metals apart from depth of groundwater table and report shall be submitted to the Regional Office, Chhattisgarh Environment Conservation Board, Raipur.

8. Bag filter of high efficiency adequate capacity and efficiency to achieve particulate matter emission less than 50 mg/Nm³ shall be installed to control emission generated from handling, unloading, loading of all powdery / dust generating ingredients before start of any production activity. Industry shall install baby boiler of one tonne capacity. Bag filter / multy cyclonic dust collector of adequate capacity shall be installed in baby boiler. The emission of particulate matter from any point source shall not exceed 50 mg/ Nm³ under any circumstances. At no time the emission level shall go beyond the prescribed limits/standards. In the event of failure of any pollution control system adopted by the industry, the respective unit(s) shall not be restarted until the control measures are rectified to achieve the desired efficiency. Chhattisgarh Environment Conservation Board may further stipulate stringent particulate matter and air pollutants emission limit depending upon environmental conditions. In plant control measures for checking fugitive emissions from all the vulnerable sources like spillage / raw materials / fuel handlings etc. shall be provided. Truck mounted water spraying tankers shall be provided to spray / sprinkle water on roads and other dust generating points / areas. Industry shall ensure use of properly covered vehicles for the transportation of raw materials etc. so as to avoid environmental hazards in the surroundings.
9. All air pollution control systems shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay, otherwise similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.
10. The height of all stack(s) attached with various particulate matter / air pollutants emission units shall not be less than 30 meters. Adequate arrangement of stack monitoring shall be provided for all the stack(s).
11. The ambient air quality within the factory premises shall not exceed the latest standards prescribed.
12. Adequate number of permanent ambient air quality monitoring stations (at-least four) shall be set-up in the down wind direction as well as where maximum ground level concentrations of PM₁₀, PM_{2.5}, Sulphur Dioxide and Oxides of Nitrogen etc. are anticipated in consultation with the Regional Office, Chhattisgarh Environment Conservation Board, Raipur. Data on ambient air quality and stack emission shall be regularly submitted to the Regional Office, Chhattisgarh Environment Conservation Board, Raipur.
13. All raw materials, products, solid wastes, sludge etc. shall be stored above ground level with pucca platform in covered shed. The floors of manufacturing area, raw-materials & products/ solid wastes/sludge etc. storage area shall be made pucca / concreted and shall be suitably lined to prevent any possibility of contamination of the ground water due to any leakage / seepage etc.
14. Industry shall provide adequate, safe & scientific arrangement for handling, management and disposal of all solid wastes, sludge, packaging materials etc. generated. Solid wastes generated from plant

shall not be stored on land in open areas in any circumstances. Non hazardous and hazardous wastes materials shall be stored separately and disposed off in safe and scientific manner. Industry shall submit characterization report of all the waste generated. As per characterization report, if any waste comes under the purview of Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016., industry shall obtain letter of authorization under Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016 from the Board and comply with the rule. Industry shall comply with the provision of Plastic Waste Management Rules, 2016.

15. Industry shall strictly comply with the rules and guideline under Manufacture Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time and all transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989 (if applicable).
16. All internal roads shall be black topped (pucca) before commissioning of plant. Good housekeeping practices shall be adopted by the industry.
17. Industry shall ensure transportation of raw materials by properly covered vehicles.
18. Industry shall provide proper arrangement to control the noise pollution. Industry shall install appropriate noise barriers / control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation to control the noise. The noise level shall not exceed the limit 75 dB(A) during the day time and 70 dB(A) during the night time within the plant premises. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment.
19. Industry shall install separate electric metering arrangements for the running of pollution control device(s). These arrangements shall be made in such a fashion that any non-functioning of pollution control device(s) shall immediately stop the electric supply to the production unit / raw materials supply and shall remain tripped till the pollution control device / devices are made functional again / rectified to achieve the desired efficiency. The record & log book of electricity and chemical consumption for running the pollution control equipments shall be maintained & submitted to Board every month.
20. Discarded medicines shall be transported / disposed as per the Bio-Medical Waste Management Rules, 2016.
21. Wide green belt of broad leaf local species shall be maintained all along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Industry shall develop green belt / plantation within and around the plant premises in at-least 33% area of total project area.
22. Industry shall use fly ash bricks, fly ash blocks or fly ash based products for their construction/repairing activities.
23. The construction of effluent treatment systems and installation of air pollution control systems shall be taken up simultaneously with other civil / mechanical works at the propose site.

24. Industry shall provide pucca garland drain with appropriate numbers of check dams around manufacturing area, raw materials/finished products/solid wastes/ sludge storage area to avoid erosion due to rain. Sedimentation pits shall be constructed at the corners of the garland drains. Garland drains, check dams, sumps and sedimentation pits etc shall be properly lined. The surface run-off shall be de-silted through a series of check dams and drains. The treated storm water shall be used for groundwater recharge, industrial process/operations and for land application.
25. Industry shall adopt rainwater-harvesting technique in the project area and residential area (if any) for recharge of ground water. The rain harvesting technique shall be incorporated right from the design stage of all structures. Industry shall develop rainwater-harvesting structures to harvest the rainwater for utilization in the lean season as well as to recharge the ground water table.
26. Industry shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who will directly report to the head of organization. A full-fledged laboratory with qualified technical / scientific staffs to monitor the influent, effluent, ground water, surface water, soil, stack emission and ambient air quality etc. shall be provided.
27. Necessary fund shall be provided for implementation of the above conditions and the conditions to be incorporated in the 'consent to operate' of the Board and for environmental safeguards. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.
28. Industry shall obtain necessary statutory clearances/licenses from concerned Central/State Government Departments, Boards, Bodies and Corporations etc. before start of construction activity for establishment the plant. Industry shall follow direction issued by Central/State Government, Central Pollution Control Board/Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.
29. The issuance of this permission does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
30. Industry shall follow any other conditions given at the time of grant of consent under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
31. Any change in production capacity, process, raw materials used, project profile etc. shall be intimated to the Board and prior permission of the Board shall be obtained for the same.
32. This permission to establish shall be valid for the period of five years effective from the date of issue of this letter. This permission to establish shall be treated as cancelled in case; no construction activity has been started on the site regarding establishment of the project

during this period. Chhattisgarh Environment Conservation Board reserves the right to extend the validity period / not to extend the validity period/ cancel /withdraw the permission to establish of the project, based on the construction activities carried out on the site regarding establishment of the project.

33. Board reserves the right to amend/cancel any of the above conditions, stringent the emission/effluent limits stipulated above and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.

The consent (for operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed Performa at least two months before the expected date of commissioning of the plant. The applicant shall not without valid consent (for operation) of the Board bring into use any out let for the discharge of effluent and particulate matter/gaseous emission.

For & on behalf of
Chhattisgarh Environment Conservation Board

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)

Endt. No. 3580 /TS/CECB/2021 Nava Raipur Atal Nagar, dated: 23 / 08 /2021

Copy to: -

1. Chief Engineer (Commercial), Chhattisgarh State Electricity Board, Raipur, for information and necessary action please. The power supply to the unit shall be released only after submission of the copy of "**Consent to Operate**" issued by Chhattisgarh Environment Conservation Board, Raipur.
2. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raipur (C.G.). Please ensure compliance and report, if any condition/conditions are violated by the industry.

Signature Not Verified
Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District - Raipur (C.G.)
Digitally Signed by : R.P.G. Wari
MS

Date: 2021.08.21 17:29:58 IST

**9M India Limited**

Manufacturer of Pharmaceutical Formulations

To,
**The Regional Officer
CECB, Raipur,
Chhattisgarh**

Date: 10th April'24

Dear Sir,

We are writing to inform you of a recent development regarding our operations. We are pleased to announce that we have been issued a Drug Manufacturing License. However, we would like to bring to your attention that the WHO-GMP Certification is still pending issuance. The inspection for this certification has been conducted and we are awaiting approval. Once we receive the necessary certification, we intend to proceed with Commercial Production for Export and to cater to other State Governments.

We felt it necessary to keep you informed of these developments for your records and information.

Thank you for your attention to this matter.

Regards,

Director

9M India Limited

**Corporate Office:**

First Floor, Ganpati Tower, Near Vaishali Furniture
Ashoka Vihar Colony, Pandri,
Raipur - 492001, Chhattisgarh, INDIA
info@9mindia.in

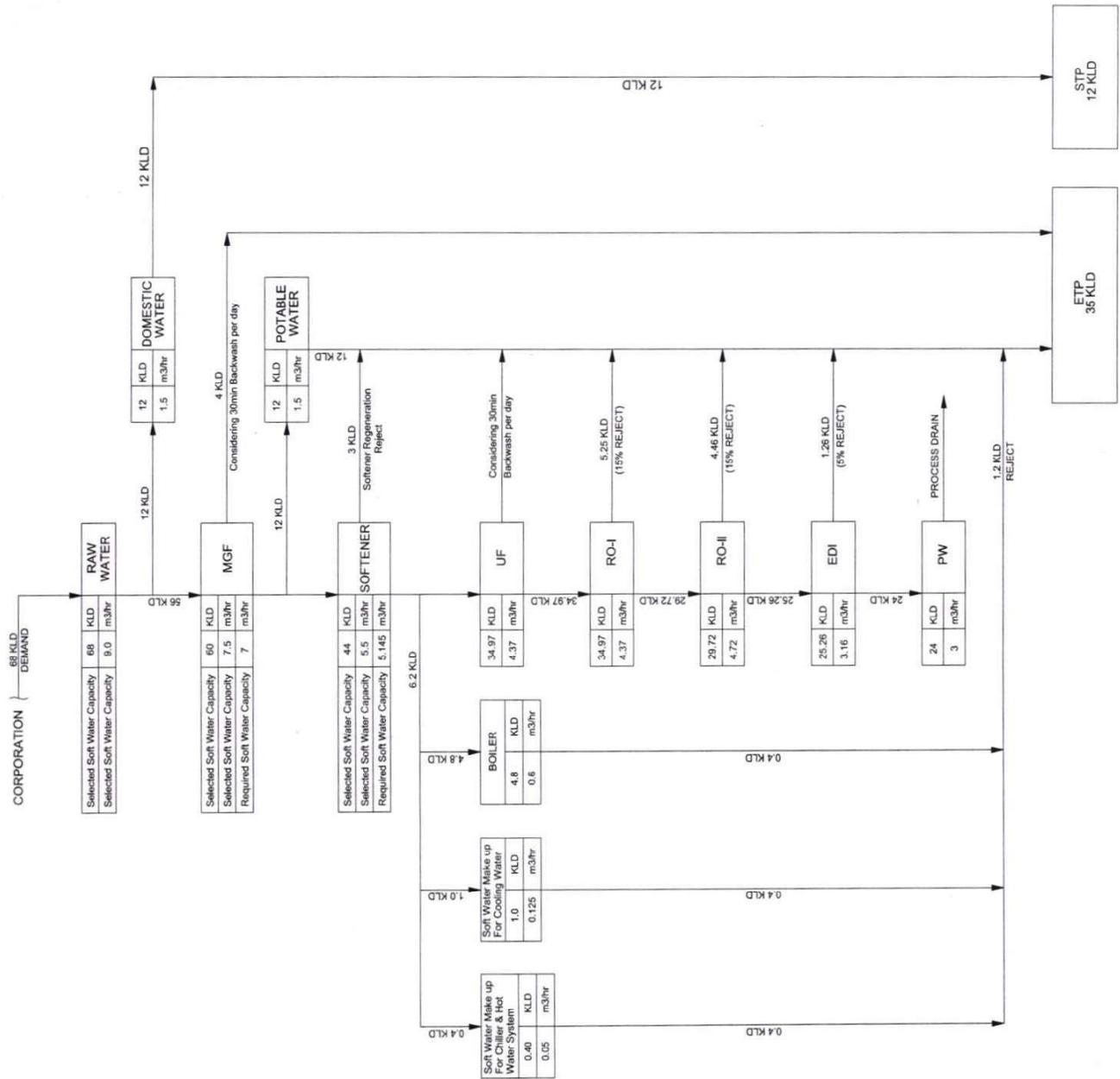
Factory:

Paraswani Road, NH6, At/PO: Birkoni,
Mahasamund - 493445,
Chhattisgarh, INDIA



WHO-GMP CERTIFIED

WATER BALANCE DIAGRAM



CLIENT:	9M INDA PVT. LTD. 18, MEGHNA BLOCK-D, MARLIN JAYSHREE VIHAR MANGI GATE ROAD/PAUNJI TAMPUR, CHENNAI 600044
CONSULTANT:	PTCIL GLOBAL CONSULTANT 100-114, Chokkikulambur, M. P. INDIA - 600111
DRAWING TITLE:	WATER BALANCE DIAGRAM
SCALE:	AS SHOWN
DRAWN:	SSB
DATE:	03.04.2021
REVIEWED:	SV
DATE:	03.04.2021
SHEET NO.:	08 OF 10
PROJECT NO.:	PTCC-000-PA-PL-001
REVISED:	03/04/2021



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report: Waste Water (PhysicoChemical Parameter)

Annexure-6
27

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F/LAB/06/TR 02
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Project Name		SMS Alert		Test Report No.	WW/23-24/175
Sample Description		M/s. 9M India Ltd., Mahasamund (CG) -ETP Outlet		Requisition No.	119
Date of sample collection		14.03.2024		Date	27.03.2024
Date of sample receipt		18.03.2024		Type of sample	Grab
Date of analysis		18.03.2024 to 26.03.2024		Sample collected by	Sh. R Kumar, Sh. S Kolhatkar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.12	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	Suspended Solids	mg/L	49	APHA 2540 D	
10	Total Dissolved Solids	mg/L	409	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	153	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	23	IS 3025, 1993	
15	Chloride	mg/L	-	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APIIA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	2.2	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36			-		
37			-		

Prepared by:

मिहिर कुमार निरुगे/Mihir Kumar Niruge
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Scientist 'C' Lab Head & Government Analyst
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

26

Laboratory Head:

Designated Best Use Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report: Fresh Water (PhysicoChemical Parameter)

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Annex 29-8

F/LAB/06/TR-01

Project Name		SMS Alert		Test Report No.	FW/23-24/84
Sample Description		M/s. 9M India Ltd., Mahasamund (CG) -Industry backside Pond		Requisition No.	84
Date of sample collection		14.03.2024		Date	27.03.2024
Date of sample receipt		18.03.2024		Type of sample	Grab
Date of analysis		18.03.2024 to 26.03.2024		Sample collected by	Sh. R Kumar, Sh. S Kolhatkar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	8.86	APHA 4500-O-C	
7	pH	pH unit	7.17	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	422	APHA 2510 B	
9	Suspended Solids	mg/L	7	APHA 2540 D	
10	Total Dissolved Solids	mg/L	328	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	30	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	7	IS 3025, 1993	
15	Chloride	mg/L	53	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	104	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	122	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	BDL	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	20	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	0.2142	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	0.0035	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	0.0896	APHA 4500-NO ₃ -B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	52.2	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	1.6	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36			-		
37			-		

Prepared by:

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वायु प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Laboratory Head:

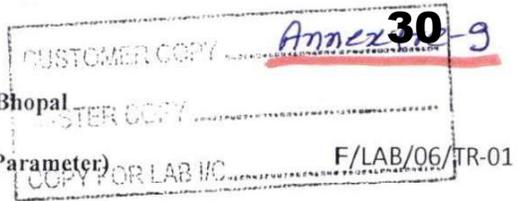
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Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report: Fresh Water (PhysicoChemical Parameter)



Project Name		SMS Alert		Test Report No.	FW/23-24/85
Sample Description		M/s. 9M India Ltd., Mahasamund (CG) -Plant premises borewell		Requisition No.	84
Date of sample collection		14.03.2024		Date	27.03.2024
Date of sample receipt		18.03.2024		Type of sample	Grab
Date of analysis		18.03.2024 to 26.03.2024		Sample collected by	Sh. R Kumar, Sh. S Kolhatkar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.14	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	237	APHA 2510 B	
9	Suspended Solids	mg/L	BDL	APHA 2540 D	
10	Total Dissolved Solids	mg/L	192	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	7	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993	
15	Chloride	mg/L	27	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	47	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	102	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	0.1212	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	3	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	0.0564	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	0.0067	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	0.0904	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	10.41	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	3.26	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36			-		
37			-		

Prepared by:

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Scientist 'C' Lab Head & Government Analyst
क्षेत्रीय निरीक्षणालय / Regional Directorate
पर्यावरण विभाग, वी.ई. अररा कॉलोनी (म.प्र.)
Central Pollution Control Board, Bhopal, India

Laboratory Head:

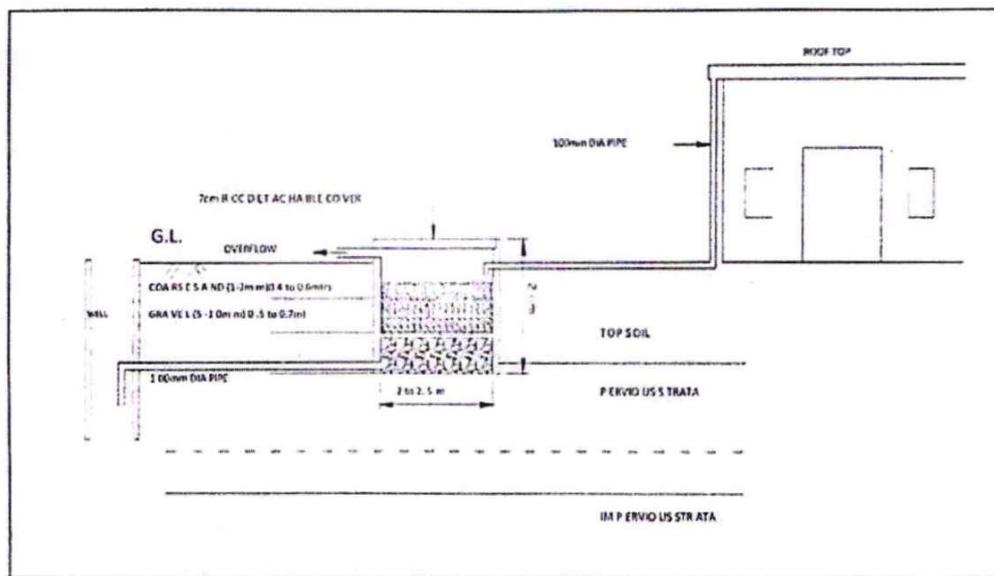
29

9M INDIA PVT LTD
WATER CONSERVATION

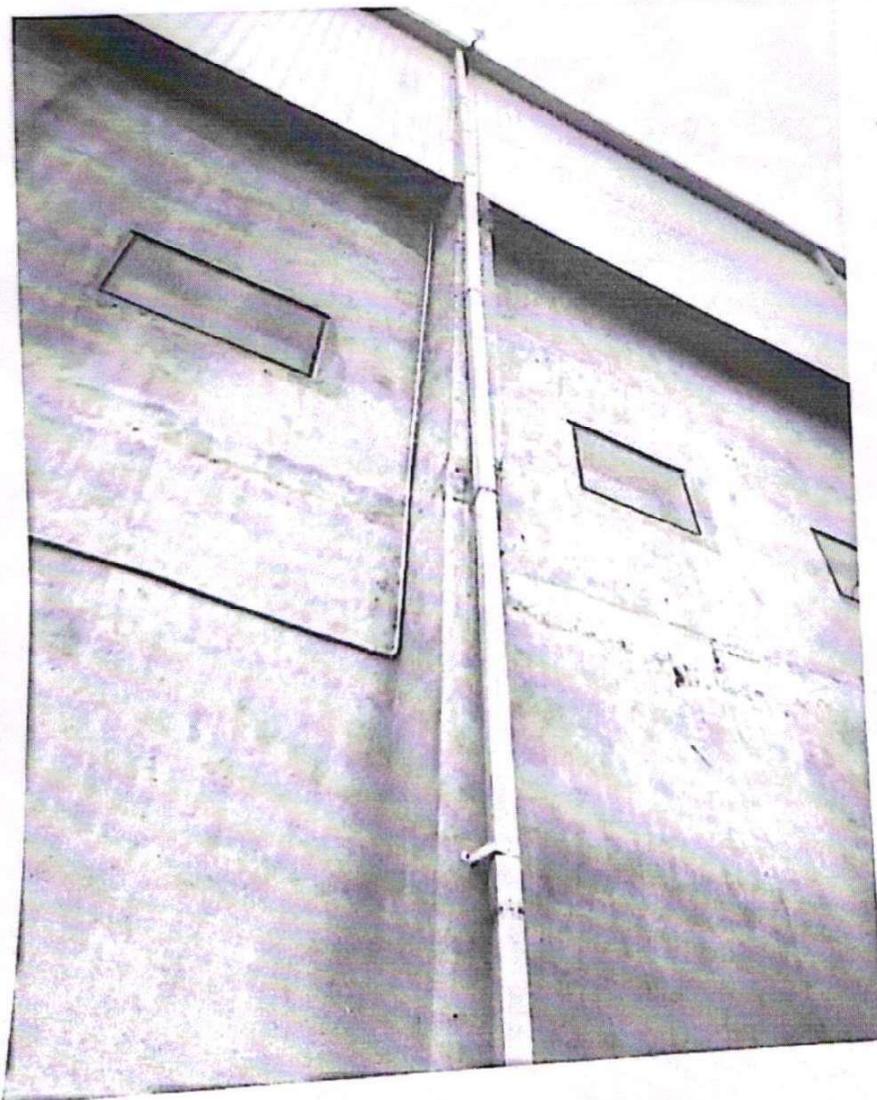
- Rain Water Harvesting Project shall be installed at the project site for the conservation of water and storing it for later use.
- The treated water released from the ETP shall be used for maintaining garden, landscape and irrigation purpose and thus can keep garden alive in all season and water can be reused in toilet flushing.

Rain Water Harvesting Project

As in the area where the manufacturing unit is proposed to be setup rains are for 2 to 3 months, the company shall use rain water to recharge the ground water aquifers through dugwell. Recharge water is guided through a pipe of 100mm to the bottom of the well and a filter shall be installed so that the water is silt free.



Rain water Harvesting



कार्यालय कलेक्टर महासमुन्द, जिला महासमुन्द (छ0ग0)

// ज्ञापन //

क्र./217/क/वित्त-स्था./2024
प्रति,

महासमुन्द, दिनांक 12/04/2024

श्री प्रसन्ना सोनकर
सहायक यंत्री,
क्षेत्रीय कार्यालय (सी.ई.सी.बी.) नवीन कार्यालय भवन, टाटीबंध,
रायपुर (छ.ग.)

- विषय:- डॉ. रामशरण टण्डन और अन्य के द्वारा ग्राम बिरकोनी में औद्योगिक प्रयोजन से संचालित संस्था 9 एम इंडिया प्रा.लि. बिरकोनी की भूमि व प्रदुषण शिकायत के विषय में।
- संदर्भ :- The National Green Tribunal Principal Banch New Delhi Case No. 16/2024 Dr. Ramsharan Tandon and Others Vs. State of Chhattisgarh and Others Date 15.02.2024

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विषयान्तर्गत लेख है कि संदर्भित मान. राष्ट्रीय हरित अभिकरण, मुख्य पीठ, नई दिल्ली के प्रकरण क्रमांक 16/2024 डॉ. रामशरण टण्डन एवं अन्य विरुद्ध छ.ग. शासन एवं अन्य के आदेश दिनांक 15.02.2024 के आदेश की कंडिका 2 के परिपालन में गठित संयुक्त जांच दल द्वारा ग्राम बिरकोनी स्थित वाद भूमि ख.नं. 1446, 1454/1, 1454/2 में स्थित 9 एम इंडिया प्रा.लि. का स्थल निरीक्षण किया गया। निरीक्षण उपरांत तहसीलदार महासमुंद से भूमि के काबिल कास्त होने के संबंध में जांच प्रतिवेदन प्रस्तुत करने निर्देशित किया गया। जिसके परिपालन में तहसीलदार महासमुंद द्वारा पत्र क्रमांक 228/क/वा.तह./2024 महासमुंद दिनांक 12.04.2024 को जांच प्रतिवेदन प्रस्तुत किया गया।

तहसीलदार महासमुंद के द्वारा जांच प्रतिवेदन प्रस्तुत किया गया है कि वाद भूमि खसरा नंबर 1446 रकबा 0.08 हे. का निर्माण बंदोबस्त पूर्व खसरा नंबर 1128/2 के टुकड़े से हुआ है तथा खसरा पांचसाला 1976-77, मिसल बंदोबस्त 1990-91 एवं वर्तमान अभिलेख अनुसार वाद भूमि 1446 रकबा 0.08 हे. भूमिस्वामी हक में दर्ज रही है।

वाद भूमि खसरा नंबर 1454/1 व 1454/2 बंदोबस्त वर्ष 1990-91 के दौरान एक मूल नंबर 1454 था जिसका निर्माण बंदोबस्त पूर्व खसरा नंबर 1115/1, 1128/2 के टुकड़े से हुआ है तथा खसरा पांचसाला 1976-77, मिसल बंदोबस्त 1990-91 एवं वर्तमान अभिलेख अनुसार वाद भूमि 1454/1 रकबा 0.63 हे. व खसरा नंबर 1454/2 रकबा 0.04 हे. भूमिस्वामी हक में दर्ज रही है।

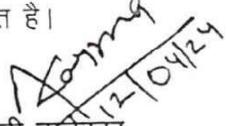
प्रकरण में संलग्न 1950 चकबंदी मिसल के अनुसार खसरा नंबर 1115/1, 1128/2 बड़े झाड़ के जंगल एवं घांस मद में दर्ज रही है एवं अधिकार अभिलेख 1955-56 के अनुसार वादभूमि खसरा नंबर 1115/1, 1128/2 के राजस्व अभिलेखों में भूमिधारी लच्छीराम पिता शोभाराम का नाम भूमिस्वामी के रूप में न्यायालय तहसीलदार महासमुंद के प्रकरण क्रमांक 41 अ/19 वर्ष 1960-61 आदेश दिनांक 28.10.1961 के अनुसार दर्ज किया गया है। जो बंदोबस्त वर्ष 1990-91 तक यथावत रहा एवं वर्ष 1990-91 में बंदोबस्त उपरांत खसरा नंबर 1446 का निर्माण पूर्व खसरा नंबर 1128/2 के टु. से हुआ एवं खसरा नंबर 1454 का निर्माण पूर्व खसरा नंबर 1115/1 एवं 1128/2 के टु. से हुआ।

प्रकरण में वादभूमि खसरा नंबर 1446, 1454/1, 1454/2 का वर्ष 2014 में दीनबंधु पिता लच्छीराम के द्वारा ममता पति रूपेन्द्र को विक्रय किया गया जिसका नामांतरण क्रमांक 46 आदेश



दिनांक 24.07.2014 तथा नामांतरण क्रमांक 47 आदेश दिनांक 24.07.2014 के अनुसार राजस्व अभिलेखों में ममता पति रूपेन्द्र का नाम अद्यतन किया गया तत्पश्चात वर्ष 2020 में ममता पति रूपेन्द्र के द्वारा वादभूमि को 9 एम इंडिया प्राईवेट लिमिटेड डायरेक्टर मनीष अग्रवाल पिता जयप्रकाश अग्रवाल को विक्रय किया गया जिसका प्रकरण क्रमांक सी.जी. 59103021122020007 आदेश दिनांक 04.12.2020 के तहत राजस्व अभिलेख अद्यतन किया गया एवं वर्ष 2021 में वादभूमि के संबंध में न्यायालय अनुविभागीय अधिकारी (रा.) महासमुंद के प्रकरण क्रमांक 202012120300018 मद अ/2 आदेश दिनांक 09.02.2021 के तहत व्यपवर्तन आदेश पारित किया गया एवं राजस्व अभिलेखों में वादभूमि औद्योगिक प्रयोजन हेतु व्यपवर्तित भूमि के रूप में दर्ज हुई एवं वर्तमान अभिलेख अनुसार भी वादभूमि खसरा नंबर 1446, 1454/1, 1454/2 औद्योगिक प्रयोजन हेतु व्यपवर्तित भूमि के रूप में 9 एम इंडिया प्राईवेट लिमिटेड डायरेक्टर मनीष अग्रवाल पिता जयप्रकाश अग्रवाल के रूप में दर्ज है।

अतः यह जांच प्रतिवेदन अग्रिम कार्यवाही हेतु आपकी ओर सादर संप्रेषित है।


 डिप्टी कलेक्टर
 वास्ते-कलेक्टर महासमुंद

न्यायालय अनुविभागीय अधिकारी (रा.) महासमुन्द, जिला- महासमुन्द (छ.ग.)

सूचना पत्र प्रारूप "अ"

रा.मा.क. 202012120300018
प्रति,

आदेश दिनांक 09.02.2021
(औद्योगिक प्रयोजन हेतु)

9 एम. इंडिया, प्रा.लि.
डायरेक्टर मनीष अग्रवाल पिता जय प्रकाश
निवासी ग्राम बिरकोनी
तहसील व जिला महासमुन्द (छ.ग.)

आपको सूचित किया जाता है कि ग्राम बिरकोनी, प.ह.नं. 33, तहसील व जिला महासमुन्द में स्थित भूमि खसरा नंबर 1446, 1454/1, 1452/2 रकबा क्रमशः 0.080, 0.630, 0.040 हेक्टे. कुल खसरा 03 कुल रकबा 0.75 हेक्टे. (7500 वर्गमीटर) भूमि 9 एम इंडिया प्रा.लि. डायरेक्टर मनीष अग्रवाल पिता जयप्रकाश के नाम की भूमि अकृषि कार्य में होने के कारण उस पर निम्न अनुसूचि के खण्ड-5 में लिए गये अनुसार संशोधित राजस्व निर्धारण हो चुका है. जिसकी यथा विधि पुष्टिकरण हो गई है।

परिवर्तित भूमि का पुनः निर्धारण वर्ष 2020-21 के लिए निम्नानुसार होगा।

भू-भाटक	17643.00 रूपये	प्रतिवर्ष वार्षिक देय
प्रव्याजी	37500.00 रूपये	एकमुश्त एक बार देय
उपकर	8822.00 रूपये	प्रतिवर्ष वार्षिक देय
पर्यावरण उपकर	1985.00 रूपये	प्रतिवर्ष वार्षिक देय
विकास उपकर	1985.00 रूपये	प्रतिवर्ष वार्षिक देय
अर्थ दण्ड	00.00 रूपये	

योग:- 67935.00 रूपये

अक्षरी- सड़सठ हजार नौ सौ पैंतीस रूपये।

टीप- उक्त रकम आपको दिनांक 01.10.2020 से प्रारंभ होने वाले राजस्व वर्ष में एक ही किश्त प्रतिवर्ष तहसीलदार को भुगतान करना होगा।

प्रस्तुत मूल चालान क्रमांक 35, 36, 37, 38, 39, दिनांक 12.02.2021 को भारतीय स्टेट बैंक शाखा महासमुन्द में जमा किया गया।

प्रकरण में धारा 59 (2) के तहत व्यपवर्तन अनुज्ञा निम्नांकित आरोपित शर्तों के अधीन माना जावे :-

01. प्रकरण में धारा 59 (2) के तहत पुनः निर्धारण छ.ग. शासन के राजपत्र दिनांक 19.08.2013 के प्रावधानों के अनुरूप किया गया है।
02. आवेदक भवन एवं किसी भी प्रकार से निर्माण हेतु अभिविन्यास अनुमोदित कराके, संयुक्त संचालक, नगर एवं ग्रामीण निवेश महासमुन्द, लोक निर्माण, विद्युत विभाग, लोक स्वास्थ्य यांत्रिकी, उद्योग विभाग आदि से तथा लागू हो उसे विधिवत अनुज्ञा प्राप्त करेगे।
03. बिना अनुमति के अन्य प्रयोजनों में उपयोग न किया जावे।
04. बिना अनुमति के उप विभाजन न करे। वाद स्थल पर शासकीय भूमि मार्ग अन्य भूमिस्वामी की निस्तार सुविधा में विवाद उत्पन्न न हो।
05. भूमि स्वामी द्वारा शर्तों के उल्लंघन करने पर उक्त आदेश स्वमेव निरस्त माना जावेगा।



अनुविभागीय अधिकारी (रा.)
अनुभाग, महासमुन्द

SCREEN NO: 008765: STATE BANK COLLECT

FORM C.G.T.C-07
(See Subsidiary Rule 69)खजाना/उपखजाना/स्टेट बैंक ऑफ इंडिया/रिज़र्व बैंक ऑफ इंडिया स्टेट बैंक ऑफ इंडिया में पैसा जमा कराने का चालान
Challan of money paid into the Treasury/Sub-Treasury/State/Reserve Bank of India at State Bank Of India .

पैसा जमा करने वाले द्वारा लिखना चाहिये

By whom tendered कोन लाया	Name or designation and address of the person on whose behalf money is paid उनका नाम (आहदा) और पता सिक्की आरे से पैसा जमा किया जा रहा है	Full particulars of the remittance and /or the authority if any किस बाबत पैसा जमा किया जा रहा है उसका पूरा विवरण	Under Rupees in Word	Amount रकम
COLLECTOR LAND RECORDS SECTION DISTRICT MAHASAMUND	9M INDIA PRIVATE LIMITED DIRECTOR MANISH AGRAWAL	BHU BHATAK HETU 2021 22 TO 2023 2024 KHASRA NO 1446 1454 1 1452 2 BIRKONI MSMD	FIFTY TWO THOUSAND NINE HUNDRED AND THIRTY RUPEES	₹52929/-
			Total: मीजान	₹52929/-

In Words :- FIFTY TWO THOUSAND NINE HUNDRED AND TWENTY NINE RUPEES Only

Head of revenue मुख्या शीर्ष: 0029 Head Details उपमुख्या शीर्ष: 00 लघु शीर्ष: 101 योजना क्रमांक: 0002	Account Officer by whom adjustable लेखा अधिकारी जिसने समायोजन किया	Treasury Ref.No. 66070224011767 Security code 17743 Bank Reference No. CK000TIQP0 दिनांक 26-02-2024
Certified that the amount shown above have been entered in department register to the head of revenue deposit. Date:-26-02-2024 Department officer		Signature of Tenderer
		Total ₹52929/-

खजाने के इस्तेमाल के लिए FOR USE IN TREASURY

Examined for Initial Account	Received Rs. (In figures): ₹52929/- Rs. (In Words): FIFTY TWO THOUSAND NINE HUNDRED AND TWENTY NINE RUPEES	Signature Account
	Signature of Treasurer	
Date:-26-02-2024	Treasury Officer	Seal

ग्लोबल ईसी साँइस सेंटर
महाराजगंज
26 FEB 2024
Randy

Print Challan

SCREEN NO: 008765: STATE BANK COLLECT

FORM C.G.T.C-07
(See Subsidiary Rule 69)खजाना/उपखजाना/स्टेट बैंक ऑफ इंडिया/रिज़र्व बैंक ऑफ इंडिया स्टेट बैंक ऑफ इंडिया में पैसा जमा कराने का चालान
Challan of money paid into the Treasury/Sub-Treasury/State/Reserve Bank of India at State Bank Of India .

पैसा जमा करने वाले द्वारा लिखना चाहिये

By whom tendered कोन लाया	Name or designation and address of the person on whose behalf money is paid उनका नाम (आहदा) और पता सिकी अरि से पैसा जमा किया जा रहा है	Full particulars of the remittance and /or the authority if any किस बाबत पैसा जमा किया जा रहा है उसका पूरा विवरण	Under Rupees in Word	Amount रकम
COLLECTOR LAND RECORDS SECTION DISTRICT MAHASAMUND	9M INDIA PRIVATE LIMITED DIRECTOR MANISH AGRAWAL	UPKAR HETU 2021 22 TO 2023 2024 KHASRA NO 1446 1454 1 1452 2 BIRKONI MSMD	TWENTY SIX THOUSAND FOUR HUNDRED AND SIXTY SEVEN RUPEES	₹26466/-
			Total: मीज़ान	₹26466/-

In Words :- TWENTY SIX THOUSAND FOUR HUNDRED AND SIXTY SIX RUPEES Only

Head of revenue मुख्य शीर्ष: 0029
Head Details उपमुख्य शीर्ष: 00
लघु शीर्ष: 103
योजना क्रमांक: 0669Account Officer by whom adjustable
लेखा अधिकारी जिसने समायोजन कियाTreasury Ref.No.
66070224011763
Security code 1C294
Bank Reference No.
CK000TINT7
दिनांक
26-02-2024Certified that the amount shown above have been
entered in departmental register to the head of revenue deposit.

Date: -26-02-2024 Department officer

Signature of Tenderer

Total ₹26466/-

खजाने के इस्तेमाल के लिए FOR USE IN TREASURY

Examined for Initial Account	Received Rs. (In figures): ₹26466/- Rs. (In Words): TWENTY SIX THOUSAND FOUR HUNDRED AND SIXTY SIX RUPEES	Signature Account
	Signature of Treasurer	
Date: -26-02-2024	Treasury Officer	Seal

ग्लोबल ईटी चॉइस सेंटर
महासमूह

Print Challan

26 FEB 2024

Randy

SCREEN NO: 008765: STATE BANK COLLECT

FORM C.G.T.C-07
(See Subsidiary Rule 69)खजाना/उपखजाना/स्टेट बैंक ऑफ इंडिया/रिज़र्व बैंक ऑफ इंडिया स्टेट बैंक ऑफ इंडिया में पैसा जमा कराने का चालान
Challan of money paid into the Treasury/Sub-Treasury/State/Reserve Bank of India at State Bank Of India .

पैसा जमा करने वाले द्वारा लिखना चाहिये

By whom tendered कौन लाया	Name or designation and address of the person on whose behalf money is paid उनका नाम (ओहदा) और पता सिकी आरे से पैसा जमा किया जा रहा है	Full particulars of the remittance and /or the authority if any किस बाबत पैसा जमा किया जा रहा है उसका पूरा विवरण	Under Rupees in Word	Amount रकम
COLLECTOR LAND RECORDS SECTION DISTRICT MAHASAMUND	9M INDIA PRIVATE LIMITED DIRECTOR MANISH AGRAWAL	PARYAVARAN HETU 2021 22 TO 2023 2024 KHASRA NO 1446 1454 1 1452 2 BIRKONI MSMD	FIVE THOUSAND NINE HUNDRED AND FIFTY SIX RUPEES	₹5955/-
			Total: मीजान	₹5955/-

In Words :- FIVE THOUSAND NINE HUNDRED AND FIFTY FIVE RUPEES Only

Head of revenue मुख्य शीर्ष: 0029 Head Details उपमुख्य शीर्ष: 00 लघु शीर्ष: 103 योजना क्रमांक: 0062	Account Officer by whom adjustable लेखा अधिकारी जिसने समायोजन किया	Treasury Ref.No. 66070224011760 Security code 1195F Bank Reference No. CK000TILS9 दिनांक 26-02-2024
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Certified that the amount shown above have been
entered in department register to the head of revenue deposit.

Date: -26-02-2024 Department officer

Signature of Tenderer

Total ₹5955/-

खजाने के इस्तेमाल के लिए FOR USE IN TREASURY

Examined for Initial Account	Received Rs. (In figures): ₹5955/- Rs. (In Words): FIVE THOUSAND NINE HUNDRED AND FIFTY FIVE RUPEES	Signature Account
	Signature of Treasurer	
Date: -26-02-2024	Treasury Officer	Seal

ग्लोबल ईटी चौइस सेंटर
महासमन्द

26 FEB 2024

Randy

Print Challan

SCREEN NO: 008765: STATE BANK COLLECT

FORM C.G.T.C-07
(See Subsidiary Rule 69)

खजाना/उपखजाना/स्टेट बैंक ऑफ इंडिया/रिज़र्व बैंक ऑफ इंडिया स्टेट बैंक ऑफ इंडिया में पैसा जमा कराने का चालान
Challan of money paid into the Treasury/Sub-Treasury/State/Reserve Bank of India at State Bank of India .

पैसा जमा करने वाले द्वारा लिखना चाहिये				
By whom tendered कौन लाया	Name or designation and address of the person on whose behalf money is paid उनका नाम (ओहदा) और पता सिकी आरे से पैसा जमा किया जा रहा है	Full particulars of the remittance and /or the authority if any किस बाबत पैसा जमा किया जा रहा है उसका पूरा विवरण	Under Rupees in word	Amount रकम
COLLECTOR LAND RECORDS SECTION DISTRICT MAHASAMUND	9M INDIA PRIVATE LIMITED DIRECTOR MANISH AGRAWAL	ADHOSANRACHANA HETU 2021 22 TO 2023 2024 KHASRA NO 1446 1454 1 1452 2	FIVE THOUSAND NINE HUNDRED AND FIFTY SIX RUPEES	₹5955/-
In Words :- FIVE THOUSAND NINE HUNDRED AND FIFTY FIVE RUPEES Only			Total: मीज़ान	₹5955/-
Head of revenue मुख्य शीर्ष: 0029 Head Details उपमुख्य शीर्ष: 00 लघु शीर्ष: 103 योजना क्रमांक: 0063	Account Officer by whom adjustable लेखा अधिकारी जिसने समायोजन किया		Treasury Ref.No. 66070224011754 Security code 18592 Bank Reference No. CK000TIJG1 दिनांक 26-02-2024	
Certified that the amount shown above have been entered in department register to the head of revenue deposit.			Signature of Tenderer	
Date: -26-02-2024	Department officer		Total	₹5955/-
खजाने के इस्तेमाल के लिए FOR USE IN TREASURY				
Examined for Initial Account		Received Rs. (In figures): ₹5955/- RS. (In Words): FIVE THOUSAND NINE HUNDRED AND FIFTY FIVE RUPEES	Signature Account	
		Signature of Treasurer		
Date: -26-02-2024			Treasury Officer	Seal

ग्लोबल ईटी चॉइस सेंटर
महासमुन्द

26 FEB 2024

Ram Singh

Print Challan

**BEFORE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL**

O.A NO. 52/2024

IN THE MATTER OF:

Dr. Ramsharan Tondan

Applicants

Versus

State of Chhattisgarh & Ors.

Respondents

V A K A L A T N A M A

KNOW ALL to whom these presents shall come that I/we, FRASANNA SONWAR, authorized representative of Chhattisgarh Environment Conservation Board, Raipur do hereby appoint,

Abhinay Sharma (D/2192/2011), Pooran Chand Roy (D/11009/2021), Kirti Vyas (MP/3250/2021), Parul Khurana (D/5897/2022), Deeksha Prakash (D/4182-A/2022).

(Hereinafter called the Advocate) to be my/our Advocate in the above-noted case and authorize: -

To act, appear plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeal cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petition, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

And -I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The fee settled is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this22..... day ofApril..... of 2024

Accepted subject to the terms of fees.

Abhinay
Advocates
D/11009/2021
Kirti Vyas

Deeksha

Parul



Prasanna Sonwar
Client

